GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 4134 TO BE ANSWERED ON 3RD APRIL, 2018

SEPARATE RECRUITMENT RULES IN CIO AND SIC, SAFDARJUNG HOSPITAL

4134. SHRI RAM NATH THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there are separate rules of recruitments in different posts in the Central Institute of Orthopaedics (CIO) and the Sports Injury Centre (SIC) of Safdarjung Hospital, New Delhi;
- (b) in how many grades or posts, the rules of recruitments are different and in how many grades or posts, these are same;
- (c) if such situation exists, the reasons therefor; and
- (d) whether these anomalies would be removed?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): The recruitment rules for group A,B, & C are same for both Central Institute of Orthopaedics (CIO) and Sports Injury Centre (SIC) except for the post of Physiotherapist. Some posts like Sports Medicine Specialist/Sports Psychologist etc. are not available in Central Institute of Orthopaedics which have recruitment rules as per the requirement of the Sports Injury Centre.

The Recruitment Rules for the above mentioned posts are different due to the fact that SIC has got a different mandate and has been setup by the Government to deal specifically with the Sports related injuries and advancement of the Sports Medicine Speciality in the country. Central Institute of Orthopaedics deals with the general orthopaedics conditions including congenital Orthopaedic disorders, Trauma to Muscular Skeletal System, Tumours of Muscular Skeletal System and management of other miscellaneous Orthopaedic conditions. After taking all these factors into consideration, SIC has been commissioned as a separate entity and in a separate building directly under the Medical Superintendent, Safdarjung Hospital.

There is no anomaly in the RRs for the above mentioned posts which have been notified in consultation and with the approval of all concerned agencies like DoP&T, UPSC & Ministry of Law, etc.